

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

17

**IA 858(MB)2024
IN C.P. (IB)/3402(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES:

Uco Bank

Vs

Deege Orchards Private Limite

SECTION: 7, 12(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Prathamesh a/w Mr. Ashwini i/b Mr. Amit Tungare, Ld. Counsel for the Applicant present.
2. Ld. Counsel for the Applicant submits that the Resolution Plan has been filed before the Registry, the same is under scrutiny.
3. At the request of Counsel, the matter is adjourned to **24.04.204** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)